

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION [BA] NO. 293/2020.

Tofik Khan Bhuru Khan.

-VERSUS-

State of Maharashtra.

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri M.N. Ali, Advocate for Applicant.
A.P.P. for Respondent – State.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard.

2. The learned counsel for the applicant fairly
states that there is no urgency in the matter.

3. In view of above statement, the matter be
listed in regular course. However, liberty to applicant
to mention, in case there is any urgency.

JUDGE

Rgd.